REPORTABLE

HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR

Judgment reserved on: 28.10.2026/29.10.2026

Judgment delivered on: 02.11.2026

Judgment (Full) uploaded on: 02.11.2026

1. D.B. Civil Writ Petition No. 11028/2025

CNR: RJHC020622242025 | URN: CW / 24823U / 2025

Harpy Core Network India Private Limited, 931, 1St Floor, Sector-47, Gurgaon, Haryana-122001 Through Its Director, Surender Singh S/o Ramniwas, Aged About 38 Years, R/o Jakhni, District Mahendragarh (Haryana) Vehicle No. Hr-26-Dn-0446

----Petitioner

Versus

1. State Of Rajasthan, Through Its Secretary, Transport Department, Secretariat, Jaipur, Rajasthan.
2. Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department Parivahan Bhawan, Sahkar Marg, Jaipur- 302005 (Rajasthan).
3. District Transport Officer And Taxation Officer, Jhalana Dungari, Jaipur (Rajasthan).
4. Motor Vehicle Inspector, Flying Squad, Jhalana Dungari, Jaipur (Raj).

----Respondents

Connected With

2. D.B. Civil Writ Petition No. 16865/2025

CNR: RJHC020958362025 | URN: CW / 38384U / 2025

Suresh Kumar Gupta S/o Late Shri Satya Narain Gupta, Aged About 72 Years, Resident Of House No. 82, East Avenue Road, East Punjabi Bagh, West Delhi, Delhi, 110026 Through His Power Of Attorney Holder Mr. Anup Agarwal S/o Late Shri Prem Narayan Agarwal, Aged - 55 Years, Resident Of 28 Girnar Colony, Panchsheel Marg, Near Shubham Marriage Garden, Vaishali Nagar, Jaipur, 302021

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary, Transport Department, Government Of Rajasthan, Jaipur
2. Regional Transport Officer, Jaipur, Rajasthan
3. District Transport Officer, Jagatpura, Jaipur, Rajasthan

----Respondents

3. D.B. Civil Writ Petition No. 5405/2026

CNR: RJHC020269072026 | URN: CW / 11883U / 2026

Ved Prakash, S/o Shri Ratti Ram, Aged About 72 Years, R/o Shergarh, Fazilka, Punjab-152132. Owner Of Vehicle Bearing Registration No. Pbi/6666 Vehicle Chassis No. Pac6666.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. District Transport Officer, Jhalana Doongri, Jaipur.
4. Regional Transport Officer, Jaipur-First, Jaipur.

----Respondents

4. D.B. Civil Writ Petition No. 6431/2026

CNR: RJHC020332492026 | URN: CW / 14212U / 2026

Shailendra Kumar Jain S/o Shri Inder Kumar Jain, Aged About 74 Years, Resident Of H No-1, Jainpuri, Sasni, Hathras, Uttar Pradesh 204216.

----Petitioner

Versus

1. State Of Rajasthan, Through Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department. Parivahan Bhawan, Sahkar Marg, Jaipur-302005 (Rajasthan).
2. Regional And District Transport Officer And Taxation Officer, Jhalana Dungari, Jaipur (Rajasthan)-302004.
3. Regional Transport Officer, Rto Office Jagatpura, Jaipur (Rajasthan) 302017.
4. Motor Vehicle Inspector, Flying Squad, Jhalana Dungari, Jaipur (Rajasthan)302004.

----Respondents

5. D.B. Civil Writ Petition No. 6439/2026

CNR: RJHC020337692026 | URN: CW / 14232U / 2026

Amar Singh Yadav, S/o Shri Kammod Singh Yadav, Aged About 69 Years, R/o- 4A, Kirar Colony, Kampoo Grid, Gwalior, Madhya Pradesh -474002. Owner Of Vehicle Bearing Registration No. -Mp 07 Cf 3497.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. District Transport Officer, Jhalana Doongri, Jaipur.
4. Regional Transport Officer, Jaipur-First, Jaipur.

----Respondents

6. D.B. Civil Writ Petition No. 7889/2026

CNR: RJHC020411462026 | URN: CW / 17285U / 2026

Mohammad Salim Khatri, S/o Abdul Karim Khatri, Aged About 62 Years, R/o 706 Unity Park, Custom Road Ta Vapi Valsad, Gujrat 396001 Owner Of Vehicle Bearing Registration No. Gj15Ch1233

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur-First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

7. D.B. Civil Writ Petition No. 9649/2026

CNR: RJHC020508942026 | URN: CW / 21528U / 2026

Col. Rohitash Yadav S/o Shri Bahadur Singh, Aged About 73

Years, Resident Of Village Kanwi, Tehsil Narnaul, District Mahendra Garh, Presently Residing At D-100, Hanuman Nagar, Kewat Marg, Vaishali Nagar, Jaipur. Registered Owner Of Vehicle Bearing Registration No. Hr 35F0972

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan
3. District Transport Officer, Jhalana Doongri, Jaipur
4. Regional Transport Officer, Jaipur-First, Jaipur.

----Respondents

8. D.B. Civil Writ Petition No. 10488/2025

CNR: RJHC020579812025 | URN: CW / 23673U / 2025

Shambhu Nath, S/o Lt. Bijoy Biswakarma, Aged About 55 Years, R/o Meghdoot Apartment, Gokul Krishna, Flat No.- 402, 4Th Floor, Post Kadma, District East Singhbhun, Jamshedpur, Jharkhand At Present Resident Of Dwarka Residency, Flat No.- A Block, 1108, Sector 12, Agarwal Farm, Mansarover, Jaipur. Owner Of Vehicle Registration No. Jh-09-R-3375.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. District Transport Officer, Jhalana Doongri, Jaipur.
4. Regional Transport Officer, Jaipur-First, Jaipur.

----Respondents

9. D.B. Civil Writ Petition No. 17098/2025

CNR: RJHC020962592025 | URN: CW / 38860U / 2025

Vikas Chaudhary S/o Shri Jagdish Prasad Chaudhary, Aged About 40 Years, R/o A-20, Plot No. 173/174, Lions Park, Khirni Phatak, Khatipura, Jaipur, Rajasthan At Present R/o D- 1506, Prateek,

Wisteria, Sec- 77, Noida, Gautam Buddha Nagar, Uttar Pradesh-201301, Owner Of Vehicle Registration No. Up-16-Ca-2323.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer Second, Vidhyadhar Nagar, Jaipur.

----Respondents

10. D.B. Civil Writ Petition No. 17394/2025

CNR: RJHC020941152025 | URN: CW / 39538U / 2025

Ajay Kumar Fatehpuriya, S/o Govind Sharan Fatehpuriya, Aged About 46 Years, R/o 886-887, Mahaveer Nagar-I, Near Durgapura Railway Station, Tonk Road, Durgapura, Jaipur. Rajasthan-302018, Temporarily Residing At 4/143 Shivaji Nagar Gurugram, Haryana. Owner Of Vehicle Bearing Registration No. Hr-26-Cn-0200.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. District Transport Officer, Jhalana Doongri, Jaipur
4. Regional Transport Officer, Jaipur-First, Jaipur

----Respondents

11. D.B. Civil Writ Petition No. 20871/2025

CNR: RJHC021138002025 | URN: CW / 45971U / 2025

Raghvendra Singh Gaur S/o Shri Vikram Singh, Aged About 34 Years, Resident Of 1402, Tower 5. Unitech Escape, Sector-50, Gurgaon-122018. Permanent Resident Of 81A, Janak Marg, Hanuman Nagar Extension, Sirsi Road, Jaipur (Rajasthan)

----Petitioner

Versus

1. State Of Rajasthan, Through Secretary Transport Commissioner (Taxation), State Transport And Road Safety Department, Transport Department, Parivahan Bhawan, Sahkar Marg, Jaipur-302005 (Rajasthan)
2. District Transport Office And Taxation Officer, Transport Department, Rto Jaipur (Second).
3. Motor Vehicle Inspector (Mvi), Vidhyadhar Nagar, Jaipur, Transport Department (Rajasthan)

----Respondents

12. D.B. Civil Writ Petition No. 3968/2026

CNR: RJHC020195362026 | URN: CW / 8894U / 2026

Satyanarayan Yadav, S/o Bansilal Yadav, Aged About 40 Years, R/o Patan Tehsil Kishangarh, Ajmer, Owner Of Vehicle Registration No. Gj-12-Fa-4730.

----Petitioner

Versus

1. State Of Rajasthan, Through Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

13. D.B. Civil Writ Petition No. 4801/2026

CNR: RJHC020243342026 | URN: CW / 10571U / 2026

Sajal Garg S/o Mr. Indresh Garg, Resident Of F-173 Ist Floor Jagat Puri Delhi.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary, Department Of Transport, Government Secretariat, Jaipur.
2. The Regional Transport Officer (Rto), Jaipur Region, Rajasthan.

3. The District Transport Officer (Dto), Jaipur, Rajasthan

----Respondents

14. D.B. Civil Writ Petition No. 4871/2026

CNR: RJHC020242052026 | URN: CW / 10670U / 2026

Saurabh Khandelwal Son Of Shri Sunil Khandelwal, Aged About 35 Years, Resident Of 20E/26 Panchwati, Tagari Wali Gali, Ramganj, Ajmer, Rajasthan - 305001.

----Petitioner

Versus

1. State Of Rajasthan, Through Secretary, Transport Department, Government Secretariat, Jaipur.
2. The Commissioner, Parivahan Bhawan, Sahkar Marg, Jaipur.
3. District Transport Officer, Jaipur, (Rajasthan).

----Respondents

15. D.B. Civil Writ Petition No. 5049/2026

CNR: RJHC020249402026 | URN: CW / 11018U / 2026

Mahakali Udyog Pvt. Ltd., 5A, Clive Street 1St Floor, Kolkata, Kolkata West Bengal India 700001, Through Its Director, Rajesh Pagaria S/o Ranjit Singh Pagaria, Aged About 52 Years R/o 14/a/7C Watkins Lane Haora Corporation Haora West Bengal - 711101, Vehicle No. Wb-06-M-9000.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur , Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur , Rajasthan.
3. Regional Transport Officer Jaipur First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

16. D.B. Civil Writ Petition No. 5084/2026

CNR: RJHC020258242026 | URN: CW / 11080U / 2026

Deepak Kumar S/o Sh. Rattan Lal, Aged About 41 Years, R/o Vpo-Nardi Tacharwan, Tehsil-Ambaran, District- Jammu- 181201 Also At F.no.604, Block-1, Ashiana Virandha Gardens, Jagatpura-302017

----Petitioner

Versus

1. State Of Rajasthan, Through Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department, Vartvabak Bhawan, Sahkar Marg, Jaipur-302005 (Rajasthan).
2. District Transport Officer And Taxation Officer, Jhalana Dungari, Jaipur (Rajasthan).
3. Motor Vehicle Inspector, Flying Squad, Jhalana Dungari, Jaipur (Rajasthan)

----Respondents

17. D.B. Civil Writ Petition No. 5374/2026

CNR: RJHC020262992026 | URN: CW / 11842U / 2026

Kushal Singh, S/o Shri Prem Singh, Aged About 46 Years, R/o C/o- Balaji Traders, Sidco Chowk, Bari Brahmana, Samba, Jammu And Kashmir Owner Of Vehicle Bearing Registration No. Jk 21 B 0010.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. District Transport Officer, Jhalana Doongri, Jaipur.
4. Regional Transport Officer, Jaipur-First, Jaipur.

----Respondents

18. D.B. Civil Writ Petition No. 5433/2026

CNR: RJHC020266772026 | URN: CW / 11938U / 2026

Namita Bhatt D/o Of Shri Sunil, Aged About 33 Years, Resident Of 12/556, Jhalani Colony, Mitra Niwas Road, Ratlam, Madhya Pradesh 4571101.

----Petitioner

Versus

1. State Of Rajasthan, Through Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department. Parivahan Bhawan, Sahkar Marg, Jaipur-302005 (Rajasthan).
2. Regional And District Transport Officer And Taxation Officer, Jhalana Dungari, Jaipur (Rajasthan)-302004.
3. Regional Transport Officer, Rto Office Jagatpura, Jaipur (Rajasthan) 302017.
4. Motor Vehicle Inspector, Flying Squad, Jhalana Dungari, Jaipur (Rajasthan) 302004.

----Respondents

19. D.B. Civil Writ Petition No. 5454/2026

CNR: RJHC020269222026 | URN: CW / 11971U / 2026

Rohit Yadav S/o Sh. Ram Charan Yadav, Aged About 33 Years, R/o Shiv Kunj, Ward No. 1, Near Loharwada Railway Station, Loharwada, Jaipur, Rajasthan-303807 Currently At H.no, 1561 P, Sector-04, Rewari, Haryana - 123401

----Petitioner

Versus

1. State Of Rajasthan, Through Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department, Vartvabak Bhawan, Sahkar Marg, Jaipur-302005 (Rajasthan).
2. District Transport Officer And Taxation Officer, Jhalana Dungari, Jaipur (Rajasthan).
3. Motor Vehicle Inspector, Flying Squad, Jhalana Dungari, Jaipur (Rajasthan)

----Respondents

20. D.B. Civil Writ Petition No. 5514/2026

CNR: RJHC020270402026 | URN: CW / 12151U / 2026

Neeraj Dubey S/o Ambika Prasad Dubey, Aged About 55 Years, R/o C/o Smt Uma Dubey, B-701, Romanasque, Villas Opp Agriculture University, G.e. Road Nr Magneto Mall, Labhandih, Raipur, Cg, 492001 Owner Of Vehicles Registration No. Cg-04-Nt-7076

----Petitioner

Versus

1. State Of Rajasthan, Through Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department Of Rajasthan, Parivahan Bhawan, Sahakar Marg, Jaipur - 302005
2. District Transport Officer And Taxation Officer, Jhalana Dungri, Jaipur, Rajasthan.
3. Motor Vehicle Inspector, Flying Squad, Jhalana Jaipur (Rajasthan)

----Respondents

21. D.B. Civil Writ Petition No. 5627/2026

CNR: RJHC020269132026 | URN: CW / 12361U / 2026

Krishant Choudhary S/o Purkha Ram, Aged About 33 Years, R/o Shop No. 4, Lokmanya Appe Bld, Kacheri Road, A.p. Palghar, District Palghar (Maharashtra) Owner Of Vehicle No. Gj05-Jt-5801)

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan
3. District Transport Officer, Jhalana Doongri, Jaipur
4. Regional Transport Officer, Jaipur-First, Jaipur

----Respondents

22. D.B. Civil Writ Petition No. 5750/2026

CNR: RJHC020288982026 | URN: CW / 12691U / 2026

Saurabh Jain S/o Surendra Kumar Jain, Aged About 35 Years, R/o C- 502, Veeroday Society , Opposite Gera Bungalows Sr No. 63, Kharadi, Pune, Maharashtra -411014 Vehicle No.mh12Xe6938.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur , Rajasthan.

2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur , Rajasthan.
3. Regional Transport Officer Jaipur First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

23. D.B. Civil Writ Petition No. 5845/2026

CNR: RJHC020290022026 | URN: CW / 12880U / 2026

Supriya Saraswat W/o Ajay Kumar Saraswat, Aged About 43 Years, R/o E-35, Adarsh Nagar, Arjun Nagar, Agra, Uttar Pradesh. 282001 Owner Of Vehicle Bearing Registration No. Up 80 Gx 0050.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. District Transport Officer, Jhalana Doongri, Jaipur.
4. Regional Transport Officer, Jaipur-First, Jaipur.

----Respondents

24. D.B. Civil Writ Petition No. 5917/2026

CNR: RJHC020262572026 | URN: CW / 13065U / 2026

Parvej Alam, S/o Hatim, Aged About 29 Years, R/o 220, Pipara Kanak, Tamukhi Raj, District Kushinagar, U.p. Owner Of Vehicle Registration No. Up-14-Fw-3636.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer Jaipur First, Jhalana Doongri, Jaipur.

4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

25. D.B. Civil Writ Petition No. 6004/2026

CNR: RJHC020305442026 | URN: CW / 13253U / 2026

Sumit Grover S/o Sh. Suresh Grover, Aged About 39 Years, R/o House Number 200, Old Housing Board, Bhiwani, Haryana-127021.

----Petitioner

Versus

1. State Of Rajasthan, Through Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department, Vartvabak Bhawan, Sahkar Marg, Jaipur-302005 (Rajasthan).
2. District Transport Officer And Taxation Officer, Jhalana Dungari, Jaipur (Rajasthan).
3. Motor Vehicle Inspector, Flying Squad, Jhalana Dungari, Jaipur (Rajasthan)

----Respondents

26. D.B. Civil Writ Petition No. 6122/2026

CNR: RJHC020308692026 | URN: CW / 13482U / 2026

Shashi Kant, S/o Rakesh, Aged About 45 Years, R/o Musepur, Rewari, Haryana. Owner Of Vehicle Registration No. Hr-36-Ae-7264.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

27. D.B. Civil Writ Petition No. 6137/2026

CNR: RJHC020308592026 | URN: CW / 13504U / 2026

Rishabh Joshi, S/o Sanjay Joshi, Aged About 31 Years, R/o H. No. 17, Boga Mandi, Adampur, District Hisar, Haryana. Owner Of Vehicle Registration No. Hr-26-Cu-0067.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Enforcement, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

28. D.B. Civil Writ Petition No. 6274/2026

CNR: RJHC020320152026 | URN: CW / 13902U / 2026

Abhey Singh S/o Daya Ram, Aged About 33 Years, R/o Village Nakanpur, Punhana, Mewat, Haryana, 122508. Owner Of Vehicle Bearing Registration No. Hr 93 B 3003

----Petitioner

Versus

1. State Of Rajasthan, Through Its Secretary, Transport Department, Secretariat, Jaipur, Rajasthan
2. Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department Parivahan Bhawan, Sahkar Marg, Jaipur- 302005 (Rajasthan)
3. District Transport Officer And Taxation Officer, Jhalana Dungari, Jaipur (Rajasthan)
4. Regional Transport Officer, Jaipur-First, Jaipur.
5. Motor Vehicle Inspector, Flying Squad, Jhalana Dungari, Jaipur (Rajasthan)

----Respondents

29. D.B. Civil Writ Petition No. 6289/2026

CNR: RJHC020329222026 | URN: CW / 13936U / 2026

Md. Nasir Mansoori S/o Jaan Mohammad, R/o B 137 Block B Sarita Vihar, Madanpur Khadar, South Delhi, New Delhi-11076

----Petitioner

Versus

1. State Of Rajasthan, Through Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department, Vartvabak Bhawan, Sahkar Marg, Jaipur 302005 (Rajasthan).
2. District Transport Officer And Taxation Officer, Jhalana Dungari, Jaipur (Rajasthan).
3. Motor Vehicle Inspector, Flying Squad, Jhalana Dungari, Jaipur (Rajasthan).

----Respondents

30. D.B. Civil Writ Petition No. 6291/2026

CNR: RJHC020323132026 | URN: CW / 13938U / 2026

Jasveer S/o Sh. Gian Chand, Aged About 39 Years, Resident Of Village Gujreha Godam, Post Kangoo, Tehsil Nadaun, District Hamirpur, Himachal Pradesh - 177040

----Petitioner

Versus

1. State Of Rajasthan, Through Its Secretary, Transport Department, Secretariat, Jaipur, Rajasthan
2. Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department Parivahan Bhawan, Sahakar Marg, Jaipur-302005 (Rajasthan)
3. District Transport Officer And Taxation Officer, Jhalana Dungari, Jaipur, Rajasthan
4. Motor Vehicle Inspector, Flying Squad, Jhalan Dungari, Jaipur, Rajasthan

----Respondents

31. D.B. Civil Writ Petition No. 6292/2026

CNR: RJHC020311932026 | URN: CW / 13939U / 2026

Mahindra And Mahindra Finance Services Limited, Through Its Authorised Personnel Manas Ranjan Gautam, S/o Radhey Shyam

Gautam, Aged About 43 Years Having Its Registered Office At Gateway Building, Apollo Bunder, Mumbai - 400001, Maharashtra And Regional Office At Bus Stand, 3Rd Flr, Plot No - 24, Mahindra Tower Daloda Factory Rd, Nr, Durga Vihar Colony, Durgapura, Jaipur, Rajasthan 302018. (Owner Of Vehicle Bearing Registration Number Up-16-Cz-0999)

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur-First.
4. District Transport Officer, Jaipur-First.

----Respondents

32. D.B. Civil Writ Petition No. 6327/2026

CNR: RJHC020329522026 | URN: CW / 14003U / 2026

M/s Durga Trading Company, Through Its Authorize Signatory Ms. Nidhi Vikas Garg W/o Sh. Vikas Garg, Aged About 43 Years, Partner, Office Address- Scf 24-25, Sector- 22D, Chandigarh.

----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Transport Department, Government Of Rajasthan, Jaipur
2. The Commissioner, Transport Department, Parivahan Bhawan, Sahkar Marg, Jaipur
3. Regional Transport Officer-I, Jhalana Dungri, Jaipur.

----Respondents

33. D.B. Civil Writ Petition No. 6369/2026

CNR: RJHC020319092026 | URN: CW / 14117U / 2026

Prashant Kumar H Singh Son Of Shri Hukam, Aged About 45 Years, Permanent Resident Of Hq/100, Rapid Action Force Crpf, Vastral Ahmedabad. Prewently Resident Of Group Kendr, K.r. Police Bal, Gurgaon, Haryana.

----Petitioner

Versus

1. State Of Rajasthan, Through Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department, Parivahan Bhawan, Sahkar Marg, Jaipur-302005 (Rajasthan).
2. District Transport Officer And Taxation Officer, Jhalana Dungari, Jaipur (Rajasthan).
3. Motor Vehicle Inspector, Flying Squad, Jhalana Dungari, Jaipur (Rajasthan).

----Respondents

34. D.B. Civil Writ Petition No. 6424/2026

CNR: RJHC020324532026 | URN: CW / 14199U / 2026

Amit Kumar Mishra S/o Shri Sohan Lal Mishra, Aged About 42 Years, R/o Bar Nagar, Paota, Tehsil Kotputli, District Jaipur.

----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Department Of Transport, Government Secretariat, Jaipur.
2. Commissioner, Department Of Transport, Jhalana Doongari, Jaipur.
3. District Transport Officer, District Jaipur.

----Respondents

35. D.B. Civil Writ Petition No. 6427/2026

CNR: RJHC020333412026 | URN: CW / 14204U / 2026

Chitransh Jain S/o Shri Pawan Kumar, Aged About 31 Years, R/o C-54, Suvarna Dham Society, Opp. Sundarvan Flat, Ranip, Ahmedabad, Gujrat-382480. Owner Of Vehicle Bearing Registration No. Gj 06 Pn 5978.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg,jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. District Transport Officer, Jhalana Doongri, Jaipur.
4. Regional Transport Officer, Jaipur-First, Jaipur.

----Respondents

36. D.B. Civil Writ Petition No. 6435/2026

CNR: RJHC020333372026 | URN: CW / 14223U / 2026

Devyansh Gautam S/o Shri Pramod Kumar Gautam, Aged About 33 Years, R/o 502 Avyukta Bh Columbia Asia Hospital Opp Altius Thal Tej Ahmedabad Gujrat-380054. Owner Of Vehicle Bearing Registration No. Gj 18 Bl 9200.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg,jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. District Transport Officer, Jhalana Doongri, Jaipur.
4. Regional Transport Officer, Jaipur-First, Jaipur.

----Respondents

37. D.B. Civil Writ Petition No. 6443/2026

CNR: RJHC020331042026 | URN: CW / 14243U / 2026

Vishavjeet Sharma S/o Shri Dharmanand, Aged About 25 Years, R/o 1203, Tower-9, Taksila Height, Sector 37 C, Gurgaon, Haryana-122001 Owner Of Vehicle Bearing Registration No. Hr26Bp6412.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan - 302001.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan - 302001.
3. District Transport Officer, Jhalana Industrial Area, Jhalana Doongri, Jaipur, Rajasthan - 302004.
4. Regional Transport Officer, Jhalana Industrial Area, Jhalana Doongri, Jaipur, Rajasthan - 302004.

----Respondents

38. D.B. Civil Writ Petition No. 6501/2026

CNR: RJHC020320062026 | URN: CW / 14412U / 2026

Ram Prasad Nagarwal S/o Ganga Ram Nagarwal, Aged About 47 Years, R/o Mamta Power Tools, Janta Hotel Ke Samne, Telibandha, Raipur, Telibandha, Raipur, Chhattisgarh. Vehicle Bearing Registration No. Cg04Ne5489

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur Rajasthan
3. District Transport Officer, Jhalana Doongri, Jaipur
4. Regional Transport Officer, Jaipur First, Jaipur

----Respondents

39. D.B. Civil Writ Petition No. 6526/2026

CNR: RJHC020320042026 | URN: CW / 14461U / 2026

Dev Raj Jat, S/o Chetan Lal, Aged About 52 Years, R/o B/h Jain College Gali No 5 Near Beez Factory Gangashahar Bikaner, (Rajasthan). At Present Resident House No 1331 Sector 11 D, Chandigarh. Owner Of Vehicle Bearing Registration No. Ch01Bj0993.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. District Transport Officer, Jhalanadoongri, Jaipur.
4. Assistant Regional Transport, Officer, Jagatpura, Jaipur.
5. Regional Transport Officer, Jaipur-First, Jaipur.

----Respondents

40. D.B. Civil Writ Petition No. 6542/2026

CNR: RJHC020338542026 | URN: CW / 14488U / 2026

Bhupendra Jain S/o Suresh Chand Jain, R/o Dhimishri, Samsabad District Agra Uttar Pradesh-283125

----Petitioner

Versus

1. State Of Rajasthan, Through Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department, Vartvabak Bhawan, Sahkar Marg, Jaipur-302005 (Rajasthan).
2. District Transport Officer And Taxation Officer, Jhalana Dungari, Jaipur (Rajasthan).
3. Motor Vehicle Inspector, Flying Squad, Jhalana Dungari, Jaipur (Rajasthan)

----Respondents

41. D.B. Civil Writ Petition No. 6579/2026

CNR: RJHC020337052026 | URN: CW / 14549U / 2026

Sharwanram Surjaram Khichad S/o Surjaram Khichad, Aged About 46 Years, R/o Room No.6, Chal No.2, Shivprasad Singh, Harihar Singh, Pratap Nagar, Goshala Marg, Jogeshwari East Mumbai (Maharashtra) Owner Of Vehicle No. Mh02-Fn-8286)

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. District Transport Officer, Jhalana Doongri, Jaipur.
4. Regional Transport Officer, Jaipur-First, Jaipur.

----Respondents

42. D.B. Civil Writ Petition No. 6581/2026

CNR: RJHC020343232026 | URN: CW / 14551U / 2026

Mukesh Sharma, S/o Shri Devnarayan Sharma, Aged About 52 Years, R/o- 1/21, Windsor Hill, Sirol Road, Gwalior, Madhya Pradesh -474005. Owner Of Vehicle Bearing Registration No. -Mp 07 Cg 6062.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. District Transport Officer, Jhalana Doongri, Jaipur.
4. Regional Transport Officer, Jaipur-First, Jaipur.

----Respondents

43. D.B. Civil Writ Petition No. 6582/2026

CNR: RJHC020329762026 | URN: CW / 14552U / 2026

Abhijeet Gour, S/o Sh. Surendra Pratap Gour, Aged About 45 Years, R/o 4-B, Green Park Colony, City Centre, Gwalior, Madhya Pradesh. Owner Of Vehicle Registration No. Mp-07-Zd-5629. Through Power Of Attorney Holder, Ankit Parashar, S/o Sh. Pradeep Parashar Aged About 32 Years R/o E-78/d, Balwant Nagar, Thatipur, Gandhi Road Gwalior, Madhya Pradesh.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

44. D.B. Civil Writ Petition No. 6713/2026

CNR: RJHC020345892026 | URN: CW / 14776U / 2026

Chander Bhan S/o Prithi Raj, Aged About 29 Years, R/o Maujgarh, Fazilka,punjab - 152132 Vehicle No.ch01Cu3411.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur , Rajasthan.

2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur , Rajasthan.
3. Regional Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First Jhalana Doongri, Jaipur.

----Respondents

45. D.B. Civil Writ Petition No. 6810/2026

CNR: RJHC020351272026 | URN: CW / 14936U / 2026

Shikha Pandy, W/o Vishnu Kumar Pandey, Aged About 48 Years, Mohalla Tagornagar, Ballia City, Ballia, Uttar Pradesh Vehicle Bearing Registration No. Ts07Kg3494

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. District Transport Officer, Jhalana Doongri, Jaipur.
4. Regional Transport Officer, Jaipur-First, Jaipur.

----Respondents

46. D.B. Civil Writ Petition No. 6872/2026

CNR: RJHC020351212026 | URN: CW / 15099U / 2026

Sunil Yadav S/o Shri Keval Kishan Yadav, Aged About 47 Years, R/o Ajadh Nagar Society Ralave Purve Kalol Gandhinagar, Gujarat Owner Of Vehicle Bearing Registration No. Gj18Br2007.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur-First, Jhalana Doongri, Jaipur.

4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

47. D.B. Civil Writ Petition No. 6873/2026

CNR: RJHC020354722026 | URN: CW / 15100U / 2026

Smt. Pooja Malwa W/o Shreenath Khatri D/o Shri Om Parkash, Aged About 29 Years, Before Marriage R/o H.no 667, Sirsa Road, Secctor-14, Hisar, Haryana, Presently Residing At 320, C-Rajni Vihar, Heerapura, Jaipur.

----Petitioner

Versus

1. State Of Rajasthan, Through Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department, Vartvabak Bhawan, Sahkar Marg, Jaipur- 302005 (Rajasthan).
2. District Transport Officer And Taxation Officer, Jhalana Dungari, Jaipur (Rajasthan).
3. Motor Vehicle Inspector, Flying Squad, Jhalana Dungari, Jaipur (Rajasthan)

----Respondents

48. D.B. Civil Writ Petition No. 6878/2026

CNR: RJHC020351242026 | URN: CW / 15108U / 2026

Hitesh Soneja S/o Gordhan Das Soneja, Aged About 39 Years, R/o 5 Vrindavan Dham, Maruti Estate, Albatiya, Shahaganj, Agra, Uttar Pradesh Owner Of Vehicle Bearing Registration No. Up80Cf9001.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur-First, Jhalana Doongri, Jaipur.

4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

49. D.B. Civil Writ Petition No. 6904/2026

CNR: RJHC020351222026 | URN: CW / 15194U / 2026

Radha Singh, W/o Shri Pramendra Kumar, Aged About 50 Years, R/o A-9, Basant Bagh Colony, Hathras, Aligarh Road, Uttar Pradesh 204101 Owner Of Vehicle Bearing Registration No. Up86Ap8151

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur-First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

50. D.B. Civil Writ Petition No. 6907/2026

CNR: RJHC020354692026 | URN: CW / 15202U / 2026

Anand Vinod Saraf C/o Sh. Vinod Bajranglal Saraf, Aged About 42 Years, R/0 501, Shree Balaji Tower, Daman Road, Chala, Vapi, Valsad, Gujarat-396191.

----Petitioner

Versus

1. State Of Rajasthan, Through Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department, Vartvabak Bhawan, Sahkar Marg, Jaipur- 302005 (Rajasthan).
2. District Transport Officer And Taxation Officer, Jhalana Dungari, Jaipur (Rajasthan).
3. Motor Vehicle Inspector, Flying Squad, Jhalana Dungari, Jaipur (Rajasthan)

----Respondents

51. D.B. Civil Writ Petition No. 7016/2026

CNR: RJHC020360232026 | URN: CW / 15457U / 2026

Rahul Khubchandani, S/o Chandra Khubchandani, Aged About 36 Years, R/o 4/236, Sfs Agarwal Farm, Mansarovar, Jaipur Vehicle Bearing Registration No. Br01Fu7989.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. District Transport Officer, Jhalana Doongri, Jaipur.
4. Regional Transport Officer, Jaipur-First, Jaipur.

----Respondents

52. D.B. Civil Writ Petition No. 7034/2026

CNR: RJHC020365812026 | URN: CW / 15499U / 2026

Sukhad Gautam, S/o Akhilesh Chandra Gautam, R/o House No. 879/9, Ashok Vihar, Gurgaon, Haryana Owner Of Vehicle Bearing Registration No. Hr26Cn5091

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur-First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

53. D.B. Civil Writ Petition No. 7045/2026

CNR: RJHC020365922026 | URN: CW / 15527U / 2026

Aditya Agrawal, S/o Narendra Kumar Gupta, R/o House No.-171, Sec 20/c, Subhash Nagar, Mandi Gobindgarh, Tehsil-Amloh, Fatehgarh Sahib, Punjab Owner Of Vehicle Bearing Registration

No. Pb48E7898

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur-First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

54. D.B. Civil Writ Petition No. 7048/2026

CNR: RJHC020354792026 | URN: CW / 15531U / 2026

1. Renu Singh C/o Sh. Deepak Singh, Aged About 36 Years, Resident Of House No.-59, Sikhanderpur, Sahibabad, Ghaziabad, Uttar Pradesh.
2. Ram Phool Gurjar S/o Sh. Sharwan Lal Gurjar, Aged About 43 Years, R/o-55, Gujraon Ki Dhani Hingoti Mahadevpura Tec. Chaksu, Jaipur.

----Petitioners

Versus

1. State Of Rajasthan, Through Commissioner, Deptt. Of Transport, Rajasthan, Sahakaar Marg, Jaipur.
2. District Transport Officer-First, Jhalana Doongri, Jaipur (Rajasthan).
3. Regional Transport Officer, Jaipur-Second, Jhalana Doongri, Jaipur (Rajasthan).

----Respondents

55. D.B. Civil Writ Petition No. 7156/2026

CNR: RJHC020371262026 | URN: CW / 15715U / 2026

Rajendra Burdak S/o Baga Ram, Aged About 40 Years, C/o Vpo Kablana, Distt. Jhajjar-124103, Haryana At Present Ward No. 07, Village Dhirajpura, Dudhwa Danta-Ramgarh, Distt. Sikar 332406 (Rajasthan) Vehicle No. Hr-14-L-0888

----Petitioner

Versus

1. State Of Rajasthan, Through Its Secretary, Transport Department, Secretariat, Jaipur, Rajasthan.
2. Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department Parivahan Bhawan, Sahkar Marg, Jaipur-302005 (Rajasthan).
3. District Transport Officer And Taxation Officer, Jhalana Dungari, Jaipur (Rajasthan).
4. Motor Vehicle Inspector, Flying Squad, Jhalana Dungari, Jaipur (Rajasthan).

----Respondents

56. D.B. Civil Writ Petition No. 7210/2026

CNR: RJHC020354132026 | URN: CW / 15855U / 2026

Anita Verma, W/o Kapil Verma, Aged About 46 Years, R/o House No. 1-3/101, Sector-16, Rohini Sector-15, North-West Delhi-110089. Owner Of Vehicle Registration No. Dl-14-Cd-2940.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

57. D.B. Civil Writ Petition No. 7266/2026

CNR: RJHC020373772026 | URN: CW / 15986U / 2026

Amarjeet Kumar, S/o Premchand Soni, Aged About 27 Years, R/o Tandwa Garhwa, Jharkhand. Owner Of Vehicle Registration No. Jh-03-U-4265.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan,

Sahakar Marg, Jaipur, Rajasthan.

2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer Jaipur First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

58. D.B. Civil Writ Petition No. 7317/2026

CNR: RJHC020360122026 | URN: CW / 16077U / 2026

Indian Sales Corporation, Through Its Proprietor Smt. Chandrakala Wife Of Shri Rajesh Kumar, Registered Address-171, Bedpur, Bedpur Roorkee, Haridwar, Uttrakhand.

----Petitioner

Versus

1. State Of Rajasthan, Through Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department, Parivahan Bhawan, Sakkar Marg, Jaipur-3020205 (Rajasthan).
2. District Transport Officer And Taxation Officer, Jhalana Dungari, Jaipur (Rajasthan).
3. Motor Vehicle Inspector, Flying Squad, Jhalana Dungari, Jaipur (Rajasthan).

----Respondents

59. D.B. Civil Writ Petition No. 7426/2026

CNR: RJHC020383182026 | URN: CW / 16274U / 2026

Dupendra Singh S/o Shri Kare Singh, R/o 89, Dhana Teja, Barari, District Mathura, Uttar Pradesh (281005). Vehicle Registration No. Up85Cw9964.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.

3. District Transport Officer, Jhalana Doongri, Jaipur.
4. Regional Transport Officer, Jaipur-First, Jaipur

----Respondents

60. D.B. Civil Writ Petition No. 7521/2026

CNR: RJHC020386412026 | URN: CW / 16468U / 2026

Vijay Kumar S/o Ram Prasad, Aged About 46 Years, Resident - House No. 32, Factory Area, Near Bhupendra Gas Godown, Sirsa, Haryana - 125055. (Owner Of The Vehicle No. Hr-24S-1600)

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sehkar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sehkar Marg, Jaipur, Rajasthan.
3. District Transport Officer, Jhalana Doongri, Jaipur, Rajasthan.
4. Regional Transport Officer, Jaipur- First, Jaipur, Rajasthan.

----Respondents

61. D.B. Civil Writ Petition No. 7574/2026

CNR: RJHC020389032026 | URN: CW / 16576U / 2026

Yogesh Upadhayay S/o Jai Prakash Upadhyay, Aged About 31 Years, R/o 298/1, Chakarata Road, Sudhauwala, District Dehradun, Uttrakhand (Owner Of Vehicle No. Uk07-Fc-3760)

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. District Transport Officer, Jhalana Doongri, Jaipur.
4. Regional Transport Officer, Jaipur-First, Jaipur.

----Respondents

62. D.B. Civil Writ Petition No. 7687/2026

CNR: RJHC020396502026 | URN: CW / 16798U / 2026

Dr. Sunil Kumar Kumawat S/o Sita Ram Kumawat, Aged About 41 Years, R/o B-70 Jagdamba Colony, Phulera, Rajasthan (Owner Of Vehicle Bearing Registration Number Hp52-D 0342)

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur-First.
4. District Transport Officer, Jaipur-First.

----Respondents

63. D.B. Civil Writ Petition No. 7851/2026

CNR: RJHC020399572026 | URN: CW / 17204U / 2026

Rajkumar Soni S/o Shri Chiranji Lal Soni, R/o House No-490, Village -Sarhul Gurgaon Haryana At Present R/o 33, Rana Pratap Nagar Jhotwara District Jaipur Rajasthan

----Petitioner

Versus

1. The State Of Rajasthan, Through Transport Commissioner (Taxation) Transport And Road Safety Department Transport Department Parivahan Department Parivahan Bhawan Sahakar Marg Jaipur 302005 Rajasthan
2. The District Transport Officer And Taxation Officer, Jhalana Dungari Jaipur Rajasthan
3. The Motor Vehicle Inspector Flying Squid, Jhalana Dungari Jaipur Rajasthan

----Respondents

64. D.B. Civil Writ Petition No. 8158/2026

CNR: RJHC020415842026 | URN: CW / 17906U / 2026

Sanjay Kumar Yadav S/o Ramraj Yadav, Aged About 46 Years, R/o House No. 901, Tower 4, Puri Pratham, Sec 84, Kheri Kalan (113), Faridabad, Haryana. 121002, (Owner Of Vehicle Bearing Registration No. Hr 29 At 1637).

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. District Transport Officer, Jhalana Doongri, Jaipur.
4. Regional Transport Officer, Jaipur-First, Jaipur.

----Respondents

65. D.B. Civil Writ Petition No. 8272/2026

CNR: RJHC020432922026 | URN: CW / 18269U / 2026

Shri Jayaveer Chhimpa S/o Shri Rajendra Kumar, Aged About 29 Years, R/o Ward No. 10, Sonari, Sonri, Hanumangarh, Rajasthan-335523, Presently Residing At Jhopra Road, Chattargarh Patti, District Sirsa, Haryana-125055

----Petitioner

Versus

1. State Of Rajasthan, Through Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department, Vartvabak Bhawan, Sahkar Marg, Jaipur- 302005 (Rajasthan).
2. District Transport Officer And Taxation Officer, Jhalana Dungari, Jaipur (Rajasthan).
3. Motor Vehicle Inspector, Flying Squad, Jhalana Dungari, Jaipur (Rajasthan)

----Respondents

66. D.B. Civil Writ Petition No. 8296/2026

CNR: RJHC020437342026 | URN: CW / 18318U / 2026

Rakesh Kumar S/o Nand Ram, Aged About 42 Years, R/o Majra Kalan Mahendragarh (Haryana). Owner Of Vehicle Bearing Registration No. Hr34N9262.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.

3. District Transport Officer, Jhalana Doongri, Jaipur.
4. Regional Transport Officer, Jaipur- First, Jaipur.

----Respondents

67. D.B. Civil Writ Petition No. 8353/2026

CNR: RJHC020427662026 | URN: CW / 18457U / 2026

Shivam Khandelwal S/o Shri Girraj Khandelwal, Aged About 26 Years, Resident Of Ganesh Bazar Ward No. 14, Sheopur, Madhyapradesh- 476337.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary Department Of Transport, Government Secretariat Jaipur.
2. Regional Transport Officer (Rto), Jaipur Region, Rajasthan.
3. District Transport Officer (Dto), Jaipur, Rajasthan.

----Respondents

68. D.B. Civil Writ Petition No. 8432/2026

CNR: RJHC020441632026 | URN: CW / 18639U / 2026

Sourabh Choudhary, S/o Satyanarayan Choudhary, Aged About 31 Years, R/o Gram Hadi Khurd, Post Darda Turki, Tonk, Rajasthan. Owner Of Vehicle Registration No. Up-16-Ap-1991.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

69. D.B. Civil Writ Petition No. 9051/2026

CNR: RJHC020460632026 | URN: CW / 20049U / 2026

Ashok Balani S/o Ghanshyam Das, Aged About 56 Years, R/o House No. 320, Shahberi Near Ashram, Greater Noida, Gautam Buddha Nagar, Uttar Pradesh Owner Of Vehicle Bearing Registration No. Up16Cc5434

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan
3. Regional Transport Officer, Jaipur-First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

70. D.B. Civil Writ Petition No. 9056/2026

CNR: RJHC020459372026 | URN: CW / 20055U / 2026

Yogesh Soni S/o Devki Soni, Aged About 26 Years, R/o Gram Tentra, Sabalgarh, Morena, Madhya Pradesh Owner Of Vehicle Bearing Registration No. Mp13Zl7326

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan, Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan
3. Regional Transport Officer, Jaipur-First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

71. D.B. Civil Writ Petition No. 9061/2026

CNR: RJHC020460672026 | URN: CW / 20060U / 2026

Subodh Kumar S/o Om Prakash, Aged About 30 Years, R/o 61, Gaon Akbarpur, Nangal Mahendragarh, Haryana Owner Of

Vehicle Bearing Registration No. Hr26Ca4901

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur-First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

72. D.B. Civil Writ Petition No. 9087/2026

CNR: RJHC020468412026 | URN: CW / 20103U / 2026

Sanjay Kumar S/o Sh. Mahavir Prasad Gugar, Aged About 24 Years, Resident Of House No. -175, Gali No. 4 New Palam Vihar, Ggn Gurugaon, Haryana.

----Petitioner

Versus

1. State Of Rajasthan, Through Commissioner, Deptt. Of Transport, Rajasthan, Sahakaar Marg, Jaipur.
2. District Transport Officer-First, Jhalana Doongri, Jaipur (Rajasthan).
3. Regional Transport Officer, Jaipur-Second, Jhalana Doongri, Jaipur (Rajasthan).

----Respondents

73. D.B. Civil Writ Petition No. 9160/2026

CNR: RJHC020470412026 | URN: CW / 20363U / 2026

Rahul Khurana S/o Sh. Suresh Khurana, Aged About 39 Years, R/o 780, Sindhi Colony, Adarsh Nagar, Jawahar Nagar, Jaipur (Rajasthan) 302004.

----Petitioner

Versus

1. State Of Rajasthan, Through Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department, Vartvabak Bhawan, Sahkar Marg,

Jaipur-302005 (Rajasthan).

2. District Transport Officer And Taxation Officer, Vidyadhar Nagar, Jaipur (Rajasthan).

3. Motor Vehicle Inspector, Flying Squad, Vidyadhar Nagar, Jaipur (Rajasthan)

----Respondents

74. D.B. Civil Writ Petition No. 9427/2026

CNR: RJHC020506492026 | URN: CW / 21074U / 2026

Rajbir, S/o Kartar Singh, Aged About 33 Years, R/o Vpo Bucholi, Mahendragarh, Haryana Owner Of Vehicle Bearing Registration No. Hr26Bu4220

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.

2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.

3. Regional Transport Officer, Jaipur-First, Jhalana Doongri, Jaipur.

4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

75. D.B. Civil Writ Petition No. 9666/2026

CNR: RJHC020516942026 | URN: CW / 21573U / 2026

Rohtas, S/o Ram Gopal, Aged About 50 Years, R/o Village Ludesar, Sirsa, Haryana Owner Of Vehicle Bearing Registration No. Hr20Al7770

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.

2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.

3. Regional Transport Officer, Jaipur-First, Jhalana Doongri, Jaipur.

4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

76. D.B. Civil Writ Petition No. 9992/2026

CNR: RJHC020499462026 | URN: CW / 22249U / 2026

Shashwat Chetan S/o Sh. Chetan Prakash, Aged About 35 Years, Resident Of 21/68, Bhrigu Path, Mansarovar, Jaipur, Rajasthan-302020

----Petitioner

Versus

1. State Of Rajasthan, Through Its Secretary, Transport Department, Secretariat, Jaipur, Rajasthan
2. Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department Parivahan Bhawan, Sahakar Marg, Jaipur-302005 Rajasthan
3. District Transport Officer And Taxation Officer, Jhalana Dungari, Jaipur, Rajasthan
4. Motor Vehicle Inspector, Flying Squad, Jhalana Dungari, Jaipur, Rajasthan

----Respondents

77. D.B. Civil Writ Petition No. 10050/2026

CNR: RJHC020530442026 | URN: CW / 22394U / 2026

Ankit S/o Shri Lal Chand, Aged About 28 Years, R/o Village Tehla, Post Office- Bashirpur, Tehsil Narnaul, District Mahendragarh, 123001-Haryana.

----Petitioner

Versus

1. State Of Rajasthan, Through Its Secretary Department Of Transport, Government Secretariat, Jaipur, Rajasthan.
2. Regional Transport Officer (Rto), Jaipur Region, Rajasthan.
3. District Transport Officer (Dto), Jaipur, Rajasthan.

----Respondents

78. D.B. Civil Writ Petition No. 11119/2026

CNR: RJHC020594622026 | URN: CW / 24725U / 2026

Mahaveer Sharma Son Of Shri Banwari Lal Sharma, Aged About 44 Years, Resident Of F-803, Plot No. 2 To 7Sc 4C, Jamunapuri,

Near Beacon Public School, Muralipura, Macheda, Jaipur, Rajasthan-302013

----Petitioner

Versus

1. State Of Rajasthan, Through Transport Commissioner (Taxation), Transport And Road Safety Department, Transport Department, Pariwahan Bhawan, Sahkar Marg, Jaipur, Rajasthan - 302005
2. District Transport Officer And Taxation Officer, Jhalana Dungri Jaipur (Rajasthan).
3. Motor Vehicle Inspector, Flying Squad, Jhalana Dungari, Jaipur (Rajasthan)

----Respondents

79. D.B. Civil Writ Petition No. 11317/2026

CNR: RJHC020581652026 | URN: CW / 25092U / 2026

Anil Dhinwa Son Of Phool Chand Dhinwa, Aged About 45 Years, Resident Of Purohit Ka Bas, Sikar, Rajasthan Through Power Of Attorney Holder Aditya Chaudhary Son Of Birbal Dhinwa, Aged About 30 Years, Resident Of Lakhipura Purohit Ka Bas, Bheroji Stand, Piprali, District Sikar, Rajasthan. Owner Of Vehicle Registration No. Ka-51-Mc-8164.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

80. D.B. Civil Writ Petition No. 11363/2026

CNR: RJHC020611902026 | URN: CW / 25213U / 2026

Kishan S/o Hiralal, Aged About 31 Years, R/o No 12 Bishnois

House Mr Layout, Ng Gollahalli Vtc Kannur, Bangalore, Karnataka Owner Of Vehicle Bearing Registration No. Ka50Md8008.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur-First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

81. D.B. Civil Writ Petition No. 11364/2026

CNR: RJHC020611982026 | URN: CW / 25214U / 2026

Rean Watertech Private Limited, Having Its Registered Office At 906, 9Th Floor, Dlf Galleria Building, New Town, Rajarhat, Kolkata Through Its Authorised Representative Shri Yogesh Kumar S/o Suresh Kumar, Aged About 28 Years R/o Village Bajawa, Tehsil Chirawa, Jhunjhunu, Rajasthan.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur-First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

82. D.B. Civil Writ Petition No. 11365/2026

CNR: RJHC020610322026 | URN: CW / 25215U / 2026

Gajendrasinh S/o Naurangsinh Rathore, Aged About 46 Years, R/o No 74, Karan Heritage Bunglows, Isand Road, Chhatral, Gandhinagar, Gujarat Owner Of Vehicle Bearing Registration No. Gj23P7787.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur-First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

83. D.B. Civil Writ Petition No. 11883/2026

CNR: RJHC020648212026 | URN: CW / 26300U / 2026

Nyca Global Llp, Having Its Registered Office At E-109, Nakul Path, Lalkothi, Jaipur, Rajasthan Through Its Authorised Reprsentative Shri Ravi Tirthani S/o Rajkumar Tirthani, Aged About 32 Yers R/o Plot No. 21, Navkar Nagar, Near Sundar Paradise Garden, Kalyanpura, New Sanganer Road, Jaipur, Rajasthan

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur-First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

84. D.B. Civil Writ Petition No. 11885/2026

CNR: RJHC020652332026 | URN: CW / 26302U / 2026

Ajay Sharma, S/o Suresh Sharma, Aged About 35 Years, R/o H.no.-12 And Bhiwani Lohar Bechirag, Vill. Rajpura Kharkhari, Bhiwani, Haryana Owner Of Vehicle Bearing Registration No. Hr16Ac4351.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur-First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

85. D.B. Civil Writ Petition No. 16821/2026

CNR: RJHC020735362026 | URN: CW / 35171U / 2026

Soheb Khan Son Of Mohammad Ali, Aged About 33 Years, Resident Of Plot No. 37, Gopalam 2 Apartment , Second Floor , Parmanand Nagar , Near Niwaru Road, Opposite Vinayak Residency, Jhotwara, District Jaipur , Rajasthan-302012

----Petitioner

Versus

1. State Of Rajasthan, Through Transport Commissioner (Taxation), Transport And Road Safety Department , Transport Department , Pariwahan Bhawan, Sahkar Marg, Jaipur Rajasthan- 302005
2. District Transport Officer And Taxation Officer, Jhalana Dungri Jaipur (Rajasthan).
3. Motor Vehicle Inspector, Flying Squad, Jhalana Dungri , Jaipur (Rajasthan)

----Respondents

86. D.B. Civil Writ Petition No. 19025/2026

CNR: RJHC020904712026 | URN: CW / 39566U / 2026

Kanishk Kumar S/o Munesh Kumar, Aged About 26 Years, R/o Siha, Po Dahina, Dist. Rewari, Haryana Owner Of Vehicle Bearing Registration No. Hr36An9305

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur-First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

87. D.B. Civil Writ Petition No. 9304/2026

CNR: RJHC020493222026 | URN: CW / 20755U / 2026

Pankaj Yadav, S/o Rohitashwa Yadav, Aged About 49 Years, R/o House No. 33/1, Raipur Khurd, Chandigarh Owner Of Vehicle Bearing Registration No. Ch01Cs5141

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur-First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

88. D.B. Civil Writ Petition No. 8495/2026

CNR: RJHC020448842026 | URN: CW / 18767U / 2026

Jaynarayan, S/o Kanhai, Aged About 37 Years, R/o Zarif Nagar, Durgpur, Badaun, U.p. Owner Of Vehicle Registration No. Up-16-Aj-5777.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

89. D.B. Civil Writ Petition No. 8373/2026

CNR: RJHC020412362026 | URN: CW / 18488U / 2026

Hukma Ram, S/o Ladhu Ram, Aged About 45 Years, R/o Rehnum Society, Modasa, Aravali, Gujarat, Owner Of Vehicle Registration No. Gj23-Ce-1503.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

90. D.B. Civil Writ Petition No. 15574/2026

CNR: RJHC020781722026 | URN: CW / 33208U / 2026

Saurabh Sharma S/o Paramanand Sharma, Aged About 34 Years, R/o F.No. A-701, Astha Building, Prathmesh Park CHS Ltd, Veera Desai Road, Andheri West, Mumbai-400053. Owner Of Vehicle Bearing Registration No. MH04FZ0009

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary To Government, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
2. Commissioner Of Transport, Transport Department, Parivahan Bhawan, Sahakar Marg, Jaipur, Rajasthan.
3. Regional Transport Officer, Jaipur-First, Jhalana Doongri, Jaipur.
4. District Transport Officer, Jaipur First, Jhalana Doongri, Jaipur.

----Respondents

For Petitioner(s) : Mr. Sandeep Pathak with Ms. Jaya P. Pathak & Mr. Utkarsh Meena
Ms. Anushree Agarwal with Ms. Anant Priya Jain
Mr. RB Sharma Ganthola
Mr. Vedant Sharma, Mr. Shivam Sharma & Mr. Sundaram Sharma
Mr. Srijan Tiwari, Mr. Tanay Jain, Mr. Prakhar Sharma & Mr. Rahul Sogani
Mr. Rahul Singh, Mr. Ravindra Faujadar & Ms. Ayushi Choudhary
Mr. Sandeep Sharma, Mr. Sumit Choudhary & Mr. Pranav Sharma
Mr. Hariom Yadav on behalf of Mr. Kuldeep Singh Rathore,
Mr. Harsh Dhadhich
Ms. Lata Kumari & Ms. Surbhi Singhal on behalf of Mr. Amit Jindal
Mr. Tarun Dopahariya & Mr. Vishal Karnani, Mr. Vikram Sharma, Mr. Pradhuman S. Rathore with Mr. Sandeep Singh Nirwan, Mr. Rishabh Bhidasara, Mr. Kapil Bardhar with Ms. Anshulika Pareek & Mr. Himanshu Kaushik, Mr. Parikshit Singh Shekhawat, Mr. Abhishek B. Sharma & Mr. Siddhant Bhanawat

Mr. Deependra Yadav with Mr. Aayush Goyal, Mr. MS Raghav with Ms. Kirti Rathore & Mr. Vishvas Saini

For Respondent(s) : Mr. SS Naruka, AAG assisted by Mr. Sachin Singh Rathore, Mr. Tanishq Aditya Parmar, Mr. Manish Sharma, Mr. Ritik Singh Dahiya & Ms. Ritika Naruka Mr. Akshay Bhardwaj

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DIVISION BENCH

HON'BLE THE CHIEF JUSTICE MR. SANJAY K. AGRAWAL

HON'BLE MR. JUSTICE SAMEER JAIN

C.A.V. JUDGMENT

Sanjay K. Agrawal, CJ

For the sake of convenience, the judgment is divided in following parts:-

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Challenge in the writ petitions

1. This batch of writ petitions is directed against the action of the respondent-State of Rajasthan with a prayer to quash the illegal demand of tax on the motor vehicles of the petitioners herein. A further prayer has been made to issue appropriate writ, order, or direction declaring that the motor vehicles registered outside the State of Rajasthan, on which one time or lifetime tax has been paid, will not be liable to pay one time tax under Section 4(1)(b) of the Rajasthan Motor Vehicles Taxation Act, 1951 (hereinafter referred to as 'the Act of 1951') and the rules framed thereunder, i.e., the Rajasthan Motor Vehicles Taxation Rules, 1951 (hereinafter referred to as 'the Rules of 1951'). Further relief is sought to declare the action of impounding the petitioners' vehicle as illegal and without authority of law.

2. Since common questions of facts and law are involved in this batch of writ petitions, therefore, they were clubbed together, heard together and are being decided by this common judgment. However, for the sake of convenience, D.B. Civil Writ Petition No.11028/2025-Harpy Core Network India Private Limited Vs. State of Rajasthan & Others, is being taken as a lead case.

Relevant facts

3. The petitioner-Harpy Core Network India Private Limited, which is the registered owner of the vehicle bearing registration No.HR-26-DN-0446, registered in Haryana as a non-transport private vehicle, has preferred this writ petition stating, *inter alia,* that on the relevant date, the car was being driven by his brother-

in-law Mr. Ravindra Yadav, Director of the petitioner's company. The said vehicle was intercepted by the respondent Motor Vehicle Inspector in the State of Rajasthan and members of the flying squad, who then issued challan bearing No. R0163875250317091727 for contravention of the Act of 1951/the Rules of 1951 and for vehicle being found without payment of tax in the State of Rajasthan. The petitioner was accordingly directed to deposit the tax for release of the vehicle.

4. It is the case of the petitioner that the aforesaid demand of tax was without any demand letter, notice, order or without any intimation of provisions of law and the respondents threatened to seize and impound the vehicle of the petitioner, if he fails to pay one time road tax and accordingly, compound letter dated 17.03.2025 was issued. Thereafter, the said vehicle was impounded, which is illegal, arbitrary and contrary to the provisions of the Central Motor Vehicles Act, 1988 and the Rules framed thereunder, i.e., Central Motor Vehicles Rules, 1989 and the Act of 1951 and the Rules of 1951. The petitioner was directed to deposit tax of Rs.6,78,274/- for release of the vehicle and ultimately, the respondents refused to release the impounded vehicle to harass and extort money from the petitioner under the garb of tax on motor vehicles, which is highly arbitrary and against the principles of natural justice. Therefore, a prayer has been made to quash the illegal demand of tax on the motor vehicle and set aside the letter 17.03.2025 and impounding of the petitioner's vehicle bearing registration No.HR-26-DN-0446 be quashed.

5. A return has been filed by the respondents stating, *inter alia,* that the private non-transport vehicles involved in these matters, though in registered in other States, were intercepted during enforcement checking and found to have been continuously kept and operated within the State of Rajasthan beyond the permissible temporary period of 30 days without payment of tax under the Act of 1951, leading to seizure and demand of tax.

6. It is the further case of the respondents that Rule 28(i) of the Rules of 1951 requires that as soon as such vehicle is brought into Rajasthan, the owner/in-charge shall send an intimation and if the vehicle is used or kept for use in Rajasthan exceeding 30 days, the liability to pay tax, as notified in the State, commences from the very first day the vehicle was brought in to Rajasthan.

7. It is the further case of the respondents that Section 4(1)(c) of the Act of 1951 has no application whatsoever to private non-transport vehicles. Though Section 4(1)(c) refers to vehicles registered outside the State, using roads in Rajasthan, its statutory rate ceilings confine only three categories of transient commercial and road-wear vehicles: (i) Passenger vehicles (not exceeding Rs. 2000/- per day); (ii) Goods vehicles (not exceeding Rs. 2000/- per 1000 Kg GVW for 30 days); and (iii) Construction equipment vehicles (not exceeding Rs. 5000/- per 1000 Kg ULW for 30 days). Likewise, clauses (c) and (d) of Section 4(1) of the Act of 1951 are confined to temporarily registered chassis passing through the State and vehicles in the possessions of dealers/manufacturers.

8. Further, Section 4(1)(c) of the Act of 1951 neither mentions non-transport vehicles, nor prescribes any statutory ceiling for private motor cars and therefore, the State Government cannot legally issue a notification for private non-transport vehicles under Section 4(1)(c) of the Act of 1951. Consequently, the taxing power over all non-transport vehicles, whether registered in Rajasthan or brought from outside Rajasthan and kept beyond 30 days, vest exclusively in Section 4(1)(b) of the Act of 1951. As such, the State Government, while exercising powers under Section 4(1)(b) of the Act of 1951, issued notification dated 10.07.2024 prescribing the rates of one-time tax for non-transport vehicles. Proviso (iv) and explanation (i)(b) of the said notification expressly govern the vehicles 'already registered in or outside the State', providing that the tax shall be computed on the prevailing cost of a similar vehicle in Rajasthan on the day tax becomes due, reduced by a statutory age-based depreciation rebate and as such, the petitioners' vehicle has rightly being seized and taxed, which is strictly in accordance with law and hence, all the writ petitions deserve to be dismissed.

Submissions on behalf of the petitioners

9. Mr. Sandeep Pathak, Ms. Anushree Agarwal, Mr. RB Sharma Ganthola, Mr. Vedant Sharma, Mr. Srijan Tiwar, Mr. Prakhar Sharma, Mr. Sandeep Sharma, Mr. Hariom Yadav, Mr. Tarun Dopahariya, Mr. Sandeep Singh Nirwan, Mr. Kapil Bardhar, Mr. Parikshit Singh Shekhawat, Mr. Deependra Yadav, Mr. MS Raghav and other counsels appearing for the respective petitioners would submit as under:

(i) That no tax can be levied or collected, except by authority of law, in absence of charging provision and therefore, levy of tax is liable to be quashed in view of the provisions contained in Article 265 of the Constitution of India.

(ii) That Section 4 of the Act of 1951 does not authorize the impugned levy on out-of-State non-transport vehicles in the absence of notification under Section 4(1)(c) of the Act of 1951 and the notification dated 10.07.2024 does not satisfy the requirements of Section 4(1)(c) for non-transport private vehicles registered outside the State of Rajasthan.

(iii) That for non-compliance with the mandatory procedural safeguards under Sections 8A, 13, 13A & 17 of the Act of 1951, the impugned demand and impounding of the vehicle are vitiated by breach of natural justice and absence of jurisdiction.

(iv) That Rule 28 read with Rule 27 of the Rules of 1951 grants complete exemption for the first 30 days and as such, the impugned order is liable to be quashed and set aside and the impugned action of the State is violative of Articles 14, 19, 21 and 301 of the Constitution of India as it constitutes impermissible double taxation.

Submissions on behalf of the respondents.

10. Mr. SS Naruka, learned Additional Advocate General assisted by Mr. Sachin Singh Rathore appearing for the respondent-State would submit as under:

(i) That notification dated 10.07.2024 makes it clear that the rates of tax in respect of non-transport vehicles (Private Vehicles) have also been prescribed. Referring to provisions

contained in proviso (iv) of the aforesaid notification, it has been contended that the notification clearly envisaged imposition of road tax on vehicles,which are registered in other States but are plied in the State of Rajasthan and once it is found that those private vehicles are brought into Rajasthan and used for a period exeeding 30 days, then the owner shall be required to pay tax, as notified for such vehicle in the State, as stated in Rule 28(1)(i) of the Rules of 1951. Therefore, a conjoint reading of the provisions contained in Section 4(1)(b) of the Act of 1951 read with Rule 28 of the Rules of 1951 and notification dated 10.07.2024, makes it clear that the petitioner whose vehicle over stayed in the State of Rajasthan, would be liable to pay one time road tax.

(ii) That State is, therefore, justified in demanding tax for the vehicles being used in the State of Rajasthan and accordingly, all the writ petitions deserves to be dismissed.

11. We have heard learned counsel for the parties, considered the rival submissions made herein-above and also went through the record with utmost circumspection.

Question for consideration

12. The short question for consideration would be whether the State of Rajasthan is justified in impounding the vehicle of the petitioner herein and demanding tax in absence of notification under Section 4(1)(c) of the Act of 1951 and whether notification dated 10.07.2024 satisfies requirement of the provisions of Section 4(1)(c) of the Act of 1951 for non-transport private vehicles, registered outside the State of Rajasthan.

Article 265 of the Constitution of India

13. Article 265 of the Constitution of India enacts a fundamental constitutional mandate that no tax shall be levied or collected except by authority of law. In fiscal jurisprudence, "authority of law" requires not merely an administrative practice or executive understanding, but a valid legislative charge and a determinable rate or measure of tax prescribed in the manner authorised by statute. A taxing statute must clearly indicate:

(i) the taxable event or subject;

(ii) the person liable; and

(iii) the rate or measure of tax. If the statute itself requires the rate to be prescribed by notification, no levy can be sustained in the absence of such notification. Where any of these components is missing, the levy fails for want of authority of law.

14. It is well settled principle rendered by their Lordship of the Supreme Court that Article 265 is not merely a procedural safeguard but a substantive limitation on State power: a tax levied without clear legislative authority is unconstitutional and void ab initio. In this regard the decision rendered by the Supreme Court in the matter of **Mathuram Agrawal Vs. State of Madhya Pradesh**[1]**,** may be noticed herein, in which their Lordships have clearly held that the statute should clearly and unambiguously convey the three components of the tax law, i.e., the subject of the tax; the person who is liable to pay the tax; and the rate at which the tax is to be paid. Their Lordships further held that if

1 (1999) 8 SCC 667

there is any ambiguity regarding any of these ingredients in a taxation statute, then there is no tax in law.

15. Further in the matter of **Ahmedabad Urban Development Authority Vs. Sharadkumar Jayantikumar Pasawalla & Ors.**[2]**,** their Lordships of the Supreme Court reiterated that there is no room for intendment in fiscal legislation that a specific provision is indispensable, and that nothing is to be read or implied.

16. In the matter of **Consumer Online Foundation & Ors. Vs. Union of India Ors.**[3], their Lordships of the Supreme Court clearly held that levy without the prescribed rate or prescription in the manner required by law, offends Article 265 of the Constitution of India.

Imposition of Tax under The Rajasthan Motor Vehicles Taxation Act, 1951

17. Section 4 of the Act of 1951, which is the charging provision and creates three distinct categories of levy, states as under:

> **[4. Imposition of tax.**- (1) Save as otherwise provided by this Act or by the Rules made thereunder or any other law for the time being in force, there shall be levied and collected on all motor vehicles used or kept for use in the State,-
>
> [(a) a tax in respect of such vehicles which are not covered by clause (b), (c), (cc) and (d) at such rates as may be specified by the State Government by notification in the Official Gazette which shall not exceed Rs. 2000/- per thousand Kg. of Gross Vehicle Weight or part thereof per year for goods vehicles and Rs. 2000/- per seat per month for passenger vehicles of this State:
>
> Provided that where the rates are not specified, on quarterly, half yearly or monthly basis, by the State Government, by notification in the Official Gazette and if the tax is permissible to

2 (1992) 3 SCC 285
3 (2011) 5 SCC 360

be paid quarterly, half yearly or monthly, the amount payable shall be equivalent to the one fourth, one half or one twelfth respectively of the annual rate of tax;

[(b) a one time tax in the case of non transport vehicles and in case of such class of transport vehicles, as may be specified by notification in the Official Gazette, at such rates as may be specified by the State Government, by notification in the Official Gazette which shall not exceed 50% of the cost of the vehicle/chassis:

Provided that on every transfer of ownership of non transport vehicles mentioned above, an additional one time tax shall be payable as such rates as may be specified by the State Government, by notification in the Official Gazette; ";]

[(c) a tax in respect of motor vehicles registered outside the State and using roads in Rajasthan, at such rates, as may be notified by the State Government in the Official Gazette which shall 6[not exceed Rs.2000/- per day in case of passenger vehicles and shall not exceed Rs. 2000/- per thousand Kg. Gross Vehicle Weight] or part thereof for 30 days or part thereof in case of goods vehicles and shall not exceed Rs. 5000/- per thousand Kg. of Unladen Weight or part thereof for 30 days or part thereof in case of Construction Equipment Vehicles;
(cc) a tax in respect of motor vehicles or motor vehicle chassis temporarily registered and passing through the State using roads in Rajasthan, at such rates, as may be notified by the State Government in the Official Gazette which shall not exceed Rs. 5000/-;]

18. A careful perusal of the aforesaid provision would show that Section 4(1)(a) prescribes a periodic (annual/quarterly/half-yearly/monthly) tax on goods, goods vehicles and passenger vehicles of the State, at the rates notified by the State Government, whereas Clause (b) prescribes a one time tax on non-transport vehicles (and such class of transport vehicles as may be specified), at rates notified by the State Government, which shall not exceed 50% of the cost of the vehicle/chassis, and

Clause (c) provides a tax in respect of motor vehicles registered outside the State and using roads in Rajasthan, at such rates, as may be notified by the State Government in the Official Gazette.

19. On a plain reading of clause (b), it applies to non-transport vehicles of the State of Rajasthan, i.e., vehicles registered in Rajasthan and not to vehicles registered outside Rajasthan. The legislature has deliberately enacted a separate charging clause for out of State vehicles, i.e., clause (c), which must be invoked for any levy on such vehicles. Clause (c) itself requires that the tax shall be levied at such rates, as may be notified by the State Government in the Official Gazette. The power to levy under Section 4(1)(c) of the Act of 1951 is conditional upon the existence of a notification prescribing the rate. The statutory scheme enacted under section 4(1) is clear: clause (b) and clause (c) operate in distinct and mutually exclusively fields. Clause (b) of Section 4(1), which is the charging provision for Rajasthan-registered non-transport vehicles. To levy tax on an out-of-State vehicle, for which the specific charging provision is clause (c) and in the absence of a notification under Section 4(1)(c) of the Act of 1951, prescribing the rate of tax applicable to out-of-State non-transport private vehicles, the State of Rajasthan has no authority to levy any tax on such vehicles and such a demand is *ultra vires* the Act of 1951 and the Rules framed thereunder, i.e., the Rules of 1951.

20. In the matter of **Bimal Chandra Banerjee v. State of Madhya Pradesh etc**[4], their Lordships of the Supreme Court held that no tax can be imposed by any bye-law or rule or regulation unless the statute under which the subordinate legislation is made specially authorises the imposition even if it is assumed that the power to tax can be delegated to the executive.

21. A seven Judge Constitution Bench of the Supreme Court in the matter of **Automobile Transport (Rajasthan) Ltd. etc. v. State of Rajasthan & Ors.**[5], reproduces Section 4 as the charging provision and makes clear that no vehicle shall be used or kept for use in Rajasthan unless tax at the appropriate rate specified in the statutory scheme is paid.

22. Rule 28 of the Rules of 1951 have been framed in exercise of powers conferred by Section 22 of the Act of 1951, may be noticed herein.

> "**28. Complete exemption from payment of the tax.-** Motor vehicle of the following classes are totally exempt from liability to taxation:-
> (a) to (h)……
> (i) Private vehicles (other than transport vehicles and construction equipment vehicles) registered outside Rajasthan, brought temporarily in Rajasthan and used or kept for use therein for a period not exceeding 30 days:
>
> As soon as such motor vehicle is brought into Rajasthan, the owner or the person in charge of the vehicle shall send an intimation to the taxation officer in form MTJ and if the vehicle is used for a period exceeding thirty days than the owner shall be required to pay tax as notified for such vehicle in the State.
> When such a motor vehicle is used or kept for use in Rajasthan for a period exceeding thirty days, the liability to tax in respect thereof shall commence on

4 1970 (2) SCC 467
5 1962 SCC OnLine SC 21

> the day on which the motor vehicle was first brought into Rajasthan."

23. A careful perusal of the Rule 28 (i) of the Rules of 1951 would show that the vehicles mentioned in Rule 28 (j) of the Rules of 1951 are totally exempted from liability of taxation, if the private vehicles registered outside the Rajasthan brought temporarily in Rajasthan and used or kept for use therein for a period not exceeding thirty days, subject to compliance of first Proviso to Rule 28(i) of the Rules of 1951. However, second Proviso to Rule 28(i) of the Rules of 1951, states that when such a motor vehicle is used or kept for use in Rajasthan for a period exceeding thirty days, the liability to tax in respect thereof shall commence on the day on which the motor vehicle was first brought into Rajasthan.

24. However, Rule 28 of the Rules of 1951 cannot independently create a tax liability unless the parent charging provision and rates are notified under Section 4(1)(c) of the Act of 1951. It is a well settled law that a rule cannot enlarge the scope of the main charging provision as the delegated legislation and executive directions may regulate procedure, but they cannot impose tax where the Act does not validly do so.

25. In the matter of **M/s. Tarachand Logistic Solutions Limited Vs. State of Andhra Pradesh & Ors.**[6] their Lordships of the Supreme Court held that subordinate legislation cannot travel beyond or conflict with the parent statutory charging provision.

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6 2025 SCC OnLine SC 1851

Whether Notification dated 10.07.2024 satisfies the requirements of Section 4(1)(c) of the Act of 1951 for non-transport private vehicles registered outside the State

26. The relevant portion of the Notification dated 10.07.2024 states as under:

> "Government of Rajasthan
> Transport & Road Safety Department
>
> NOTIFICATION
> Jaipur, July 10, 2024
>
> In exercise of the powers conferred by clause (a) and clause (c) of sub-section (1) of section 4 read with section 3 of the Rajasthan Motor Vehicles Taxation Act, 1951 (Act No. 11 of 1951), and in supersession of this department's notification number F.6(179)Pari/Tax/Hqrs/2019-20/3 dated 10.07.2019, as amended from time to time, the State Government hereby, specifies, with immediate effect, motor vehicle tax payable on Passenger Vehicles registered in the State or registered in other State and plying on non-temporary permit or temporary permit as specified in column number 2 of the table given below, at the rates specified against each of them in column number 3 of the said table, namely……"

27. The Notification dated 10.07.2024 essentially lays down the rates of tax in respect of cases covered under Section 4(1)(b) of the Act of 1951. Proviso (iv) to the Notification dated 10.07.2024 deals with a situation where those vehicles, which are already registered in or outside the State or in case of military disposal, on which one time tax was not payable earlier. In such cases, one time tax is required to be arrived at by reducing the amount of tax at the rate of 5% per financial year or part thereof upto five years from the date of registration. This cannot obliviate the statutory requirement of issuance of notification under Section 4(1)(c) of the Act of 1951, if the State intends to tax vehicles, which are

being brought outside the State of the Rajasthan. Though to the extent of goods vehicle and passenger vehicle, notification under Section 4(1)(c) of the Act of 1951 has been issued, in the absence of there being similar notification issued in respect of non transport private vehicles, the aforesaid proviso does not come to the aid of the State to serve as the authority to levy road tax on vehicles registered outside the State and using the road in the State of Rajasthan, which falls within the mischief of provisions contained in Rule 28 (1) (i) of the Rules of 1951 and as such, the Notification dated 10.07.2024 does not satisfy the requirements of Section 4(1)(c) of the Act of 1951.

Discussion and Analysis

28. Prior to adverting further qua the merits of the case, it is deemed essential to jot down that Rajasthan is the land of valour, vibrant traditions, magnificent forts, timeless architecture and unparalleled hospitality, has always welcomed the world with its cherished ethos of "Padharo Mahare Desh". From the golden sands of the Thar to the grandeur of its palaces, from the legacy of Maharana Pratap to the warmth of its people, Rajasthan's identity is deeply rooted in its cultural heritage and the spirit of "*Atithi Devo Bhava"*. This timeless philosophy transcends geographical boundaries and reflects the broader constitutional vision of a united India, founded upon the principles of fraternity, freedom of movement and national integration. In an era where the nation aspires towards the progressive ideal of "One Nation, One Tax", harmonisation of the tax regime and removal of unwarranted fiscal

barriers assume particular significance, while the State undoubtedly possesses the legislative competence to impose taxes in accordance with law, such power must remain within the bounds of statutory authority and constitutional discipline. The spirit of Rajasthan's hospitality must, therefore, find its reflection not merely in its cultural proclamations but also in its governance, ensuring that every visitor, irrespective of the State of registration of their private vehicle, encounters the warmth of welcome rather than an impediment unsupported by law. After all, the true grandeur of Rajasthan lies not in the barriers it erects, but in the doors it opens.

29. Thus, our view can be precisely noted as follows:

"पधारो म्हारे देश –
यहाँ अतिथि का सत्कार होगा,
पर विधि के विरुद्ध
किसी कर का नहीं अधिकार होगा।"

30. From the aforesaid consideration, it is quite vivid that levy of tax on motor vehicles throughout the State of Rajasthan is governed by the provisions contained in the Act of 1951 and the Rules framed thereunder i.e. the Rules of 1951. Section 4 of the Act of 1951, which is the charging provision, provides for imposition of tax. Section 4(1)(c) provides, *inter alia*, that motor vehicles registered outside the State and using roads in the State of Rajasthan would be chargeable to road tax at such rates, as prescribed by the State Government in the Official Gazette. The provisions contained upper limits in respect of passenger vehicles

and other vehicles. Clause (b) of Section 4(1) of the Act of 1951 deals with liability for payment of road tax as one-time tax in case of non-transport vehicles as well as transport vehicles, at the rates specified by the State Government by way of notification in the Official Gazette, which contains an upper limit which shall not exceed 50% of the cost of the vehicle/chassis and as such, as already held herein-above, provisions contained in clauses (b) and (c) of Section 4(1) of the Act of 1951 deals with different contingencies.

31. In case of the vehicle from outside the State of Rajasthan, levy of tax would be at the rates specified in notification under Section 4(1)(c) of the Act of 1951. Therefore, in order to levy one-time road tax on vehicle registered outside the State and brought into the State of Rajasthan, an appropriate notification under Section 4(1)(c) of the Act of 1951 is required to be issued. However, it is apparent from the record that the State Government has issued notification in exercise of powers in Clauses (a) and (c) in respect of goods vehicles and passenger vehicles, but the State Government has failed to bring on record any notification issued under Section 4(1)(c) of the Act of 1951, applicable in the case of non-transport vehicles like cars, which are meant for private use (excluding taxi used as passenger vehicle). In absence of notification prescribing rates of tax payable by those vehicle owners falling within the mischief of provisions contained in Rule 28(1)(i) of the Rules of 1951, levy of road tax would be unauthorized under the law.

32. As already observed herein-above, the Notification dated 10.07.2024 cannot satisfy the statutory requirement of issuance of notice under Section 4(1)(c) of the Act of 1951 in respect of non-transport vehicles, like cars and as such, the impugned levy, seizure and demand of tax are unconstitutional.

Non-compliance of Sections 8A, 13, 13A and 17 of the Act of 1951

33. Sections 8A of the Act of 1951 requires, (i) satisfaction recorded by the competent Taxation Officer; (ii) reasonable opportunity of being heard; (iii) computation of liability; (iv) recovery in accordance with law. Thus, Section 8A of the Act of 1951, requires satisfaction to be recorded by the competent authority for computation of tax after affording a reasonable opportunity of being heard.

34. Section 13 and 13A of the Act of 1951, provides the exhaustive mechanism for recovery of the Tax, whereas Section 17 of the Act of 1951 confers a limited power to stop and seized a vehicle. Section 17(2), in particular operates only where a Taxation Officer or authorized person has a reason to believe that tax is due and unpaid.

35. As such, the case of the petitioner is that neither any opportunity of hearing was afforded, nor any speaking computation was served and even no proceedings under Sections 13 and 13A of the Act of 1951 were initiated and, therefore, the action of the respondents is bad in law.

36. Rule 28 of the Rules of 1951 provides that private non-transport vehicles registered outside Rajasthan and temporarily brought into and used or kept in Rajasthan for a period not exceeding 30 days are wholly exempt from tax. The exemption is self-operative and does not require any declaration or application by the vehicle owner.

37. Rule 28 of the Rules of 1951 further provides that where such a vehicle is used or kept in Rajasthan for more than 30 days, liability to pay tax arises only from the date of entry, at the rate of 1/12 of the annual rate, and it is contingent upon the owner intimating the Taxation Officer in Form MTJ. The scheme of Rule 28 of the Rules of 1951 thus contemplates: (a) compete exemption for the first 30 days; (b) liability beyond 30 days computed and 1/12 of the annual rate per month; and (c intimation by the owner in Form MTJ.

Conclusion and Relief

38. Reverting to the facts of the present case, it is quite vivid that no notification under Section 4(1)(c) of the Act of 1951 has been issued in respect of non-transport vehicles, which are meant for private use, excluding taxi used as passenger vehicle, and the Notification dated 10.07.2024 does not satisfy the requirements of Section 4(1)(c) of the Act of 1951 in respect of non-transport vehicles/private cars.

39. As such, the petitioner’s vehicle being non-transport vehicle, registered in Haryana and as the lifetime tax has been paid in the

State of Haryana, the impugned challan dated 17.03.2025 and the letter dated 17.03.2025, issued by the respondent-authorities, in relation to the petitioner's vehicle, being illegal, without jurisdiction and in absence of valid notification under Section 4(1)(c) of the Act of 1951, are hereby quashed. The tax, if any, recovered from the petitioner(s) be refunded to them within a period of 30 days from the date of production of copy of this order.

40. With the aforesaid observations and directions, all the writ petitions stand disposed of. Pending applications, if any, also stand disposed of. As bunch of matters is decided by way of common order, the above-said judgment will have application on *mutatis mutandis* basis by the respondent-authorities.

41. A copy of this order be placed in each connected file.

(SAMEER JAIN),J (SANJAY K. AGRAWAL),CJ

KAMLESH KUMAR/RAHUL/RESERVED